

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 105  
Appeal No. 16/252/JPR/2023  
Under Section 252 of  
Companies Act, 2013

**In the matter of:**

**Department of Income Tax**

...Appellant

**Versus**

**Registrar of Companies (Rishabhdev Township and Developers Pvt. Ltd.)**

...Respondent

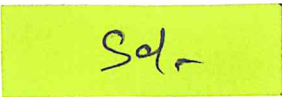
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Appellant : Vartika Mehra, Adv.  
For the Respondent : Prateek Kedawat, Adv.  
For the ROC : Pooja Singh, Adv.

**ORDER**

Herad Ms. Vartika Mehra, Adv. appearing on behalf of Mr. Sandeep Pathak, Adv. for the Appellant. Ms. Pooja Singh, JTA appearing on behalf of ROC, Jaipur. Reply has been filed on behalf of the ROC, Jaipur. Mr. Prateek Kedawat, Adv. appearing on behalf of Respondent Nos. 2 & 4 seeks time to file Vakalatnama on behalf of Respondent No. 3. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 11.07.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

June 06, 2024